## Unsatisfactory supply of Coking Coal to Steel Plants

1466. SHRI K. PRADHANI: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether Government are aware that the availability of coking coal to the public sector steel plants is not satisfactory and has become critical due to which there is a possibility of damage to coke ovens; and
- (b) if so, the steps Government have taken in this regard?

THE MINISTER OF COMMERCE, STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) Pushing of Ovens in the integrated Steel Plants are being regulated to match the receipts of coking coal to avoid any likelihood of damage to coke ovens. In addition, various steps are being taken to increase indigenous supplies of coking coal. A proposal to import coking coal to augment indigenous supply is also under consideration.

## Production of Vanaspati in India

1467. SHRI K. A. RAJAN: Will the Minister of CIVIL SUPPLIES be pleased to state:

- (a) what was the total quantity of vanaspati produced in India during 1974-75;
- (b) the estimated quantity of vanaspati produced in India in 1979-80;
- (c) what were the shares in producing of vanaspati of M/s Hindustan Lever and Tatas; and
- (d) whether Government have details about the profits or losses of vanaspati industry for each of the years 1975-76 to 1979-80 and if so, the details thereof?

THE MINISTER OF CIVIL SUP-PLJES (SHI V. C. SHUKLA): (a) The total quantity of vanaspati produced in India during 1974-75 was 3,52,589 tonnes.

(b) The estimated quantity of vanaspati produced in India in 1979-80 was about 6.18 lakh tonnes. (c) The share of M/s. Hindustan Lever and Tatas in the total production of vanaspati was as under:

				1974-75	1979-80
Hindus	tan L	_ever	•	5.3%	5.2%
Tatas				o 8%	0.3%

(d) No, Sir.

## States Debts to Union Government

1468. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

- (a) the names of the States of the Indian Union, which owe debts to the Union Government alongwith the amount of debt in each case;
- (b) the steps taken to recover the debt;
- (c) whether there are instances where the payment of debt has not been satisfactory; and
- (d) if so, the names of such States? THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Λ Statement giving the information a<sub>S</sub> on 31st March, 1979 is laid on the Table.
- (b) to (d). The loans are repaid by State Governments in accordance with the prescribed terms. Central loans outstanding against State Governments as on 31st March, 1979 are being consolidated in accordance with the recommendations of the Seventh Finance Commission, Eccept in case of Bihar, Haryana, Jammu and Kashmir and Tripura, the scheme of consolidation has since been mented and repayments are being arranged by the State Governmen's on the basis of the terms of the consolidated loans. the case of aforementioned four States, necessary reconciled data for purposes of consolidation of Cen-

tral loans has not so far become available and the matter is under ocrrespondence with them. Meanwhile these State Governments also (except the Government of Jammu and Kashmir) are arranging ad hoc repayments.

## STATEMENT

Central loans outstanding against state Governments as on 31-3-1979\*

STATES					
	- <b>-</b>			(Rs.	in crores)
1. Andhra Pi	rade	sh .	•	•	1074.75
2. Assam	•				601 · 8 <b>9</b>
3. Bihar					1243.26
4. Gujarat		•			530·5 <b>9</b>
5. Haryana					318·1 <b>9</b>
6. Himachall	Prad	esh			153.21
7. Jammu & 1	Kash	mir			602.98
8. Karnataka	•	•	•		6 <sub>73</sub> · 18
9. Kerala					547.52
10. Madhya Pr	ades	h.			741.46
ıı. Maharashtı	a	•			1007-16
2. Manipur		•		•	57. 16
3. Meghalaya		•			25.03
4. Nageland	•				46· <b>93</b>
5. Orissa		•			717-25
6. Punjab		•			308.81
7. Rajasthan	•				964.85
8. Sikkim			•	•	6·6 <b>3</b>
9. Tamil Nadu					778 · 26
o. Tripura .				•	40.84
i. Uttar Prades	h		•		1951.86
2. West Bengal		•	•		1394 · 54

TOTAL ALL STATES

13876.35

<sup>\*</sup>Figures provisional.